



Government of India
Ministry of Commerce and Industry
Department of Commerce

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/Oct/202122/6

DATED: 11/11/2021

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/Oct/202122/6 dated 11/11/2021 of Norms Committee - VI for the year 2021-22 was held on 11/11/2021 under the Chairmanship of Shri ANIL AGGARWAL, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Shaish Kumar, Technical Consultant	DGFT
2	Shri D.N. Mathur, Technical Consultant	DGFT
3	Shri Nand Lal, Technical Consultant	DGFT
4	Shri Naveen Kumar, DDG	MoFPI
5	Shri Pradyumna Sahu, Deputy DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/Oct/202122/6
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Case Status	Case Deferred
Party Name	MANORAMA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00160546AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith additional information furnished on the basis of the outcome of PH has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 30.12.2021.	

Case No.	2 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	M & B ENGINEERING LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	018505000181AM12
RA File Number	082404000228 AM12
Licence No and Date	0810107322/03/01/2012
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech.1. "4E with detail on wastage claimed" The case stands deferred to 30.12.2021.	

Case No.	3 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	HERMAN MILLER FURNITURE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	018505000047AM20
RA File Number	072404000046 AM20

Licence No and Date	0710115044/12/06/2019
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by the representative of the firm appeared for PH and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech(NL). 1) The input items are componet in nature but the quantity has been given in Kg. Theerfore, the firm may provide the inputs in number, giving specification of each item including materials used like plastic/metal/etc. 2.) Location of each input/component, heighlighting in drawing /design/ clear photographs against the export items. The case stands deferred to 30.12.2021.	

Case No.	4 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	PRAYAGH NUTRI PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	018505000159AM20
RA File Number	092404000515 AM20
Licence No and Date	0910068398/21/01/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm alongwith reply of the DL has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 30.12.2021.	

Case No.	5 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	AGASTYA NUTRIFOOD INDUSTRIES LLP
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	018505000163AM20

RA File Number	082404000349 AM20
Licence No and Date	0810147094/28/01/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 13.10.2021 followed by a reminder on 28.10.2021 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 30.12.2021.	

Case No.	6 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	DEEPKIRAN FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	018505000167AM20
RA File Number	082404000360 AM20
Licence No and Date	0810147151/03/02/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 21.10.2021 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 30.12.2021.	

Case No.	7 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	INNOVATIVE CUISINE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	018505000179AM20
RA File Number	082404000379 AM20
Licence No and Date	0810147301/21/02/2020
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm was issued DL on 13.10.2021 followed by a reminder on 28.10.2021 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply.

The case stands deferred to 30.12.2021.

Case No.	8 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	NOVEL NUTRIENTSS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	018505000192AM21
RA File Number	072404000314 AM20
Licence No and Date	0710116325/03/04/2020
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 13.10.2021 followed by a reminder on 28.10.2021 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply.	
The case stands deferred to 30.12.2021.	

Case No.	9 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	DEEPKIRAN FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	018505000202AM21
RA File Number	082404000418 AM20
Licence No and Date	0810147683/27/04/2020
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 21.10.2021 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply.	

The case stands deferred to 30.12.2021.

Case No.	10 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	HERMAN MILLER FURNITURE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	018505000226AM21
RA File Number	072404000057 AM21
Licence No and Date	0710116554/05/06/2020
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by the representative of the firm appeared for PH and decided to seek following information from the firm on the basis of the comments of the Technical Authority, 1) The input items are componet in nature but the quantity has been given in Kg. Theerfore, the firm may provide the inputs in number, giving specification of each item including materials used like plastic/metal/etc. 2.) Location of each input/component, heighlighting in drawing /design/ clear photographs against the export items. The case stands deferred to 30.12.2021.	

Case No.	11 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	TASTEL FINE FOOD PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	018505000233AM21
RA File Number	039504000142 AM21
Licence No and Date	0310836691/16/06/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 13.10.2021 followed by a reminder on 28.10.2021 to furnish reply. Their reply is still awaited. The Committee	

decided to send a reminder to the firm to expedite their reply.

The case stands deferred to 30.12.2021.

Case No.	12 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	YASHODA MICA AND MINING PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	018505000238AM21
RA File Number	132404000017 AM21
Licence No and Date	1310049612/02/07/2020
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech(NL). 1. Specific name of Export item, giving its specification/Dimension of the item. 2. Total surface area of export item in Square feet. 3. Specification and dimension with thickness of import item of Plywood and giving its net import content in square feet in the export item. 4. Complete calculation for the requirement of Plywood and other indigenous inputs indicating wastage separately with justification for wastage of Plywood to manufacture the Export item. The case stands deferred to 30.12.2021.	

Case No.	13 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	018505000245AM21
RA File Number	052304000076 AM21
Licence No and Date	0510414627/15/07/2020

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech(NL);

1. Specification of each input required for the manufacture of Export item
2. Complete calculation for the requirement of MDF and other inputs including indigenous items and indicating wastage separately with justification for wastage of raw materials to manufacture Export item..
3. Drawing / design of the export item, highlighting the location of imported inputs.

The case stands deferred to 30.12.2021.

Case No.	14 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	C L GUPTA EXPORTS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	018505000246AM21
RA File Number	052304000075 AM21
Licence No and Date	0510414633/15/07/2020

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the Technical Authority, i.e., Tech(NL);

1. Specification of each input required for the manufacture of Export item
2. Complete calculation for the requirement of MDF and other inputs including indigenous items and indicating wastage separately with justification for wastage of raw materials to manufacture Export item..
3. Drawing / design of the export item, highlighting the location of imported inputs.

The case stands deferred to 30.12.2021.

Case No.	15 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	AGASTYA NUTRIFOOD INDUSTRIES LLP
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021

HQ File Number	018505000258AM21
RA File Number	082404000103 AM21
Licence No and Date	0810148243/28/07/2020
Norms Committee Decision: NC considered the case as per agenda and noted that MoFPI vide their email dated 12.03.2021 has stated that potato starch and potato granules are available in domestic market and as such why the firm imports such inputs. In the absence of specific parameters of the potato starch and potato granules, MoFPI was not able to furnish any technical comments. The Committee noted the above observations of MoFPI and felt that the reasons furnished by MoFPI is not a valid reason on not to furnish technical comments and decided to refer back the case to them for re-examination and furnish comments at the earliest. The case stands deferred to 30.12.2021.	

Case No.	16 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	SWG CONSUMER CARE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	018505000261AM21
RA File Number	092404000221 AM21
Licence No and Date	0910069008/31/07/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 18.08.2021 followed by reminders on 13.10.2021 and 28.10.2021 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 30.12.2021.	

Case No.	17 / NC/6/MEET/Oct/202122/6
Case Status	Case Rejected
Party Name	INDO PHYTOCHEM PHARMACEUTICALS
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	018505000260AM21

RA File Number	052304000114 AM21
Licence No and Date	0510414820/05/08/2020
Norms Committee Decision: NC considered the case as per agenda and noted the following observations of Technical Authority, i.e., Tech.2; "The firm intends to import Rauwolfia Vomitoria Root Bark having reserpine content NLT 0.8% @35.87 Kg/Kg export. As per the COA of imported Root Bark from the foreign supplier, Assay of Reserpine content is shown as 8.06% in the results of testing as per USP method. Same result in the export item is 15.95%. The requirement of Root/Bark directly depends upon Reserpine content. As there is very wide difference between 0.8% and 8.06% Reserpine content in import, it is felt, proposing any norms in the present case may not be feasible." On the basis of the above observation of the Technical Authority, the Norms Committee decided to reject the case with direction to the firm to pay Customs Duty and applicable interest for regularisation of the case. RA may take suitable consequential action accordingly.	

Case No.	18 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	HERMAN MILLER FURNITURE (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	018505000306AM21
RA File Number	072404000152 AM21
Licence No and Date	0710117069/28/09/2020
Norms Committee Decision: NC considered the case as per agenda and heard the presentation given by the representative of the firm appeared for PH and decided to seek following information from the firm on the basis of the comments of the Technical Authority, 1) The input items are componet in nature but the quantity has been given in Kg. Theerfore, the firm may provide the inputs in number, giving specification of each item including materials used like plastic/metal/etc. 2.) Location of each input/component, heighlighting in drawing /design/ clear photographs against the export items. The case stands deferred to 30.12.2021.	

Case No.	19 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	BLUEBERRY AGRO PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	018505000319AM21
RA File Number	039404000544 AM21
Licence No and Date	0310839005/20/10/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm has been forwarded to Technical Authority, i.e., MoFPI for comments. The Committee decided to send a reminder to MoFPI to expedite their comments. The case stands deferred to 30.12.2021.	

Case No.	20 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	VENKATESH FOOD INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	018505000324AM21
RA File Number	052404000389 AM21
Licence No and Date	0510415712/02/11/2020
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 13.10.2021 followed by a reminder on 28.10.2021 to furnish reply. Their reply is still awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 30.12.2021.	

Case No.	21 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred

Party Name	VADILAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00043352AM21
RA File Number	08AA04003938 AM21
Licence No and Date	0811000132/21/12/2020
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the technical authority, i.e., MoFPI; (i) The process flowchart showing the processing stages along with the justification of the wastage,if any, claimed; (ii) recipe cum Mass balance sheet showing how the Bills of materials (both imported and indigenous) changes over the processing; (iii) Any supporting document like CE cetificate/CoA/Shipping Bills etc to facilitate the calculations for ad-hoc IO norms. The case stands deferred to 30.12.2021.	

Case No.	22 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	STARLON NATURALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00065082AM21
RA File Number	02AA04007405 AM21
Licence No and Date	0211000167/18/01/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 30.12.2021.	

Case No.	23 / NC/6/MEET/Oct/202122/6
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Case Status	Case Deferred
Party Name	GLAMY CANDY PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00068510AM21
RA File Number	07AA04005774 AM21
Licence No and Date	0711000350/22/01/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 30.12.2021.	

Case No.	24 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	BLUEBERRY AGRO PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00072153AM21
RA File Number	03AA04020707 AM21
Licence No and Date	0311001340/28/01/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 30.12.2021.	

Case No.	25 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00080166AM21
RA File Number	05AA04029116 AM21

Licence No and Date	0511001146/09/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 30.12.2021.	

Case No.	26 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	A L PAPER HOUSE LLP
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00087558AM21
RA File Number	13AA04006269 AM21
Licence No and Date	1311000167/19/02/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the reply furnished by the firm in response to the DL issued on 24.08.2021 is sketchy since excel sheet submitted gives no. of pieces only and no length and also justification furnished on 12% wastage is not clear. The Committee decided to ask the firm to furnish the reply in accordance to the DL issued failing which the decision will be taken exparte. The case stands deferred to 30.12.2021.	

Case No.	27 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	BOMMIDALA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00098122AM21
RA File Number	26AA04001851 AM21
Licence No and Date	2611000097/05/03/2021
Norms Committee Decision:	

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of Tech.(NL);

i) Process of manufacture, indicating net import content (and indigenous, if any), of each input in the export item. One of the inputs of import item is unmanufactured Tobacco and as per SION K17, 0.25kg/kg tobacco content in export is allowed, therefore, import content of Tobacco in export item is also required.

2. Complete calculation for requirement of inputs, indicating wastage separately for the manufacture of export item and clearly indicating nature of input like raw material, component or packing material.

3. A copy of Industrial license for the manufacture of Cigarette.

The case stands deferred to 30.12.2021.

Case No.	28 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	BOMMIDALA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00098126AM21
RA File Number	26AA04001850 AM21
Licence No and Date	2611000096/05/03/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of Tech.(NL) i) Process of manufacture, indicating net import content (and indigenous, if any), of each input in the export item. One of the inputs of import item is unmanufactured Tobacco and as per SION K17, 0.25kg/kg tobacco content in export is allowed, therefore, import content of Tobacco in export item is also required. 2. Complete calculation for requirement of inputs, indicating wastage separately for the manufacture of export item and clearly indicating nature of input like raw material, component or packing material. 3. A copy of Industrial license for the manufacture of Cigarette. The case stands deferred to 30.12.2021.	

Case No.	29 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	GITS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00112097AM21
RA File Number	31AA04007233 AM21
Licence No and Date	3111000219/23/03/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of Technical Authority, i.e., MoFPI; (a) The detailed process flowchart showing the processes involved along with the justification for the wastage claimed; (b) The recipe cum mass balance sheet showing how the bill of materials (imported and indigenous) charge over processing' ; (c) Kindly be specific about what is the ready to eat mixes (it is quite vague); (d) Any other supporting document like CoA/Bill of Entry/Shipping Bills to facilitate the calculations. The case stands deferred to 30.12.2021.	

Case No.	30 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	JAY PRECISION PRODUCTS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00003693AM22
RA File Number	03AA04030753 AM21
Licence No and Date	0311002696/05/04/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the technical authority, i.e., Tech. (NL);	

1. Weight of export item in Kg term and its Composition indicating net import content of each input in export item.
2. To indicate generic name and details of each Import item, giving weight of white ink and thinner in kg.
3. Complete calculation for the requirement of all the inputs (both *imported and indigenous*) for the manufacture of export item indicating wastage separately.

The case stands deferred to 30.12.2021.

Case No.	31 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00021713AM22
RA File Number	05AA04005565 AM22
Licence No and Date	0511002235/19/04/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 30.12.2021.	

Case No.	32 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	DEL MONTE FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00026762AM22
RA File Number	05AA04008457 AM22
Licence No and Date	0511002303/26/04/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 30.12.2021.

Case No.	33 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	HIRAVATI MARINE PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00028584AM22
RA File Number	24AA04000931 AM22
Licence No and Date	2411000467/28/04/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e,CIFT for comments. The Committee decided to request CIFT to expedite their comments.	
The case stands deferred to 30.12.2021.	

Case No.	34 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	ORGANIC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00037023AM22
RA File Number	06AA04000716 AM22
Licence No and Date	0611000372/10/05/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.	

The case stands deferred to 30.12.2021.

Case No.	35 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	NOBLE ART & CRAFT HOUSE
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00042502AM22
RA File Number	13AA04002216 AM22
Licence No and Date	1311000337/17/05/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the technical authority, i.e.,Tech. (NL); 1. Manufacturing process with giving Design/Drawing and Photograph of Export item, highlighting location of Marble slab. 2. Specification indicating specific name of each export item. 3. Net import content of Polished Marble Slab in each export item, giving its thickness and specification used in export item. 4. Calculation for the requirement of polished marble slabs indicating its thickness and specifications both in import and export items. The case stands deferred to 30.12.2021.	

Case No.	36 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	AABIS DESIGNS
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00046150AM22
RA File Number	05AA04008685 AM22
Licence No and Date	0511002704/19/05/2021
Norms Committee Decision:	

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the technical authority, i.e., Tech.(NL);

1. Manufacturing process indicating whether the export item also contains Tobacco item, if so, details thereof.
2. Justification for using 1579 KGS of Boveda-62% in 605500 POUCHES of TENDU LEAF ROLLS and its wastage claimed.
3. Specific permission for manufacture TENDU LEAF ROLLS from state Government.

The case stands deferred to 30.12.2021.

Case No.	37 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00049803AM22
RA File Number	05AA04013597 AM22
Licence No and Date	0511002767/24/05/2021

Norms Committee Decision:

NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of the technical authority, i.e., Tech.(NL);

1. To indicate clearly net import (and also indigenous material) content in the export items
2. Reason for giving 12 MM, 32 SQFT MDF fitted in export item No. 1 when Import item is only 15 MM MDF.
3. Meaning of Import items description 15 MM, 32 SQFT/SQTF MDF board.
4. Complete calculation for the requirement of raw materials (both imported and indigenous) for the manufacture of export item, indicating wastage separately for each type of export item.
5. To give drawing/design/lay out of the export item giving pattern of MDF to use in manufacturing the export items.
6. Justification for the Wastage claimed for the export items.

The case stands deferred to 30.12.2021.

Case No.	38 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00121715AM22
RA File Number	05AA04032709 AM22
Licence No and Date	0511003276/22/06/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 02.11.2021 in which their reply is awaited. The Committee decided to send a reminder to the firm to expedite their reply. The case stands deferred to 30.12.2021.	

Case No.	39 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	PARAYIL FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00123568AM22
RA File Number	10AA04001769 AM22
Licence No and Date	1011000406/24/06/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e,CIFT for comments. The Committee decided to request CIFT to expedite their comments. The case stands deferred to 30.12.2021	

Case No.	40 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred

Party Name	MARQUE IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00129464AM22
RA File Number	05AA04027192 AM22
Licence No and Date	0511003434/02/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 03.11.2021 in which their reply is awaited. The Committee decided to send a reminder to the firm to furnish reply immediately. The case stands deferred to 30.12.2021	

Case No.	41 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	CENTUARY FIBRE PLATES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00131009AM22
RA File Number	09AA04004045 AM22
Licence No and Date	0911001138/05/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has furnished reply of the DL issued. It is further observed that as per details given wastage claimed for PU foam is 5%. However, as per wastage calculation sheet furnished by the firm, the wastage on PU foam raw material is around 27%. The Committee decided to ask the firm to furnish clarification. The case stands deferred to 30.12.2021	

Case No.	42 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	CENTUARY FIBRE PLATES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00149823AM22
RA File Number	09AA04008809 AM22

Licence No and Date	0911001284/29/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the firm has furnished reply of the DL issued. It is further observed that as per details given wastage claimed for PU foam is 5%. However, as per wastage calculation sheet furnished by the firm, the wastage on PU foam raw material is around 27%. The Committee decided to ask the firm to furnish clarification. The case stands deferred to 30.12.2021	

Case No.	43 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	GCOOP INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00149926AM22
RA File Number	04AA04013629 AM22
Licence No and Date	0411001212/29/07/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 30.12.2021	

Case No.	44 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	DESIGNCO
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00151036AM22
RA File Number	05AA04047702 AM22
Licence No and Date	0511003564/30/07/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that the firm has been issued DL on 13.10.2021 followed by reminder on 28.10.2021 in which their reply is awaited. The Committee decided to send a reminder to the firm to furnish their reply immediately.

The case stands deferred to 30.12.2021

Case No.	45 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	PHILLIPS FOODS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00162245AM22
RA File Number	32AA04003922 AM21
Licence No and Date	3211000128/13/08/2021
Norms Committee Decision:	
NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, CIFT for comments. The Committee decided to request CIFT to expedite their comments.	
The case stands deferred to 30.12.2021	

Case No.	46 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	HPRJ AGRI TRADERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00167446AM22
RA File Number	50AA04002823 AM22
Licence No and Date	5011000217/20/08/2021
Norms Committee Decision:	
NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of Technical Authority, i.e., Tech.2.;	
1. COA of Import item from Foreign Supplier.	

2. COA of Export item.

3. Whether export item is de-husked. If so, quantity and value of by-products.

The case stands deferred to 30.12.2021

Case No.	47 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	SARDA BIO POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00176306AM22
RA File Number	03AA04063067 AM22
Licence No and Date	0311006676/03/09/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information on the basis of comments of Technical Authority, i.e., Tech.2; 1. COA of Export Item. 2. COA of Import item from foreign supplier. 3. Wastage incurred/claimed in roasting operation. The case stands deferred to 30.12.2021	

Case No.	48 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00178708AM22
RA File Number	07AA04024737 AM22
Licence No and Date	0711001869/07/09/2021
Norms Committee Decision:	

NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments.

The case stands deferred to 30.12.2021

Case No.	49 / NC/6/MEET/Oct/202122/6
Case Status	Case Approved
Party Name	OHSUNG ELECTRONICS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00179278AM22
RA File Number	31AA04024294 AM22
Licence No and Date	3111000569/08/09/2021

Norms Committee Decision:

: NC considered the case as per agenda and decided to ratify the norms for the above advance authorization on the basis of the comments of the Technical Authority, i.e, Tech.1 furnished on the similar case of the firm in M.No.22/85 dated 20.03.2021, allowing the inputs as under :

Export Item

EZB Easy Bake Ultimate Oven Baking Star EXF Electric Toy	100000.000 Numbers
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Import Item

Item No. 1 to 9	1.05 Kg/Kg content on export product
Item No. 10 to 12	Net to Net with accountability clause
Item No.13-18	As applied for

RA may take subsequent consequential action accordingly.

Case No.	50 / NC/6/MEET/Oct/202122/6				
Case Status	Case Approved				
Party Name	SAREEN IMPEX PRIVATE LIMITED				
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021				
HQ File Number	HQRNORM APPLY 00186567AM22				
RA File Number	30AA04017834 AM22				
Licence No and Date	3011001168/17/09/2021				
Norms Committee Decision: NC considered the as per agenda and decided to ratify the norms for the above advance authorization with 0.5% wastage as per recommendation of Technical Authority furnished on similar case in M.No.10/85 dated 13.09.2018 allowing the inputs as under : Export Product: <table border="1"> <tr> <td>Black Pepper Crushed packed in shakers</td> <td>Quantity- 1 Kg.</td> </tr> </table> Inputs Proposed: <table border="1"> <tr> <td>Light Black Pepper</td> <td>Quantity- 1.005 Kg.</td> </tr> </table> i) Origin, variety & purity of import & export should match. ii) All Policy conditions including VA, Appendix 4J etc. are to be met, wherever applicable. RA may take subsequent consequential action accordingly.		Black Pepper Crushed packed in shakers	Quantity- 1 Kg.	Light Black Pepper	Quantity- 1.005 Kg.
Black Pepper Crushed packed in shakers	Quantity- 1 Kg.				
Light Black Pepper	Quantity- 1.005 Kg.				

Case No.	51 / NC/6/MEET/Oct/202122/6
Case Status	Case Approved
Party Name	KUMAR INSTRUMENTS CO.
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00186108AM22
RA File Number	33AA04007102 AM22
Licence No and Date	3311000433/17/09/2021
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the above AA on “Net	

to Net” basis with accountability clause in the export product.

RA may take subsequent consequential action accordingly.

Case No.	52 / NC/6/MEET/Oct/202122/6
Case Status	Case Withdrawn
Party Name	CREATIVE GARMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00186332AM22
RA File Number	03AA04080825 AM22
Licence No and Date	0311007047/17/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	53 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	GITS FOOD PRODUCTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00188551AM22
RA File Number	31AA04027091 AM22
Licence No and Date	3111000587/20/09/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of the comments of Technical Authority, i.e., MoFPI; (i) The process flowchart showing the various stages of processes involved along with the justification for wastage claimed, if any; (ii) Recipe cum mass balance sheet showing how the bill of materials(imported and indigenous) change over the processing stages.	

(iii) Suporting documents like Certificate of Analysis/ Bill of Shipping etc.

The case stands deferred to 30.12.2021

Case No.	54 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00188727AM22
RA File Number	05AA04081551 AM22
Licence No and Date	0511004826/20/09/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e., Tech.(NL); 1) Specification of each of export item, giving weight in Kg. 2) To indicate the net import content of raw materials in each of export item. 3.) Calculation for the requirement of raw materials (both imported and indigenous)for the making of export item, indicating wastage separately for each type of export item. 4) Manufacturing process indicating stage wise wastage of raw materials. The case stands deferred to 30.12.2021	

Case No.	55 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	DUROFLEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00190179AM22
RA File Number	07AA04030304 AM22
Licence No and Date	0711001958/22/09/2021
Norms Committee Decision:	

NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e., Tech.1;

- 1) Complete manufacturing process with stage wise wastage.
- 2) Net weight of PU foam in export.
- 3.) GSM of import item at S.No. 5,7 & 8
- 4) Quantity of import items at S.No. 5,7 & 8 in Square meter.
- 5) Net content of import items at S.No. 5,7, & 8 in square meter in export.
- 6) Net content of import item No.6 in export.

The case stands deferred to 30.12.2021

Case No.	56 / NC/6/MEET/Oct/202122/6
Case Status	Case Withdrawn
Party Name	AAN CLOTHINGS LLP
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00190630AM22
RA File Number	05AA04084947 AM22
Licence No and Date	0511004878/22/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	57 / NC/6/MEET/Oct/202122/6
Case Status	Case Withdrawn
Party Name	SARITA HANDA EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00190725AM22
RA File Number	05AA04080799 AM22

Licence No and Date	0511004881/22/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	58 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00191938AM22
RA File Number	07AA04034302 AM22
Licence No and Date	0711001971/23/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, Tech.1 for comments. The Committee decided to request Tech.1 to expedite his comments. The case stands deferred to 30.12.2021	

Case No.	59 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00196624AM22
RA File Number	07AA04034388 AM22
Licence No and Date	0711002019/28/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to	

request MoFPI to expedite their comments.

The case stands deferred to 30.12.2021

Case No.	60 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	GRAIN 'N' GRACE FOOD INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00196046AM22
RA File Number	10AA04009599 AM22
Licence No and Date	1011000570/28/09/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 30.12.2021	

Case No.	61 / NC/6/MEET/Oct/202122/6
Case Status	Case Withdrawn
Party Name	RADNIK EXPORTS
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00199773AM22
RA File Number	05AA04087530 AM22
Licence No and Date	0511005130/01/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of DG in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	62 / NC/6/MEET/Oct/202122/6
Case Status	Case Approved
Party Name	BHAURAM JODHRAJ
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00202140AM22
RA File Number	14AA04002895 AM22
Licence No and Date	1411000021/04/10/2021
Norms Committee Decision: NC considered the case as per agenda and decided to ratify the norms of the AA on “Net to Net basis”. The grade, quality& origin of imported tea should match with the tea exported. Other regulations of FTP / HBP 2015-20 like Value Addition and Pre-import condition as mentioned in Appendix 4J should also be complied with. RA may take suitable consequential action accordingly.	

Case No.	63 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	WAXOILS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00205909AM22
RA File Number	03AA040109339 AM22
Licence No and Date	0311007566/07/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, MoFPI for comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 30.12.2021	

Case No.	64 / NC/6/MEET/Oct/202122/6						
Case Status	Case Approved						
Party Name	GUILDART OVERSEAS						
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021						
HQ File Number	HQRNORM APPLY 00207225AM22						
RA File Number	05AA04086418 AM22						
Licence No and Date	0511005287/08/10/2021						
Norms Committee Decision: NC considered the case as per agenda and decided to fix the norms on the basis of the comments of the Technical Authority, i.e., Tech.1 allowing the following inputs. Export items <table border="1"> <tr> <td>S.No.1 to 34</td><td>As applied for.</td></tr> </table> Import items <table border="1"> <tr> <td>S.No.1 to 11, 13 to 17, 19-20, 22 to 27 and 29 to 34</td><td>Net to Net</td></tr> <tr> <td>S.No. 12, 18, 21 & 28</td><td>Nett + 1% wastage</td></tr> </table>		S.No.1 to 34	As applied for.	S.No.1 to 11, 13 to 17, 19-20, 22 to 27 and 29 to 34	Net to Net	S.No. 12, 18, 21 & 28	Nett + 1% wastage
S.No.1 to 34	As applied for.						
S.No.1 to 11, 13 to 17, 19-20, 22 to 27 and 29 to 34	Net to Net						
S.No. 12, 18, 21 & 28	Nett + 1% wastage						

Case No.	65 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	HAMILTON HOUSEWARES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00212057AM22
RA File Number	03AA040105128 AM22
Licence No and Date	0311007710/14/10/2021
Norms Committee Decision: NC considered the case as per agenda and decided to seek following information from the firm on the basis of comments of Technical Authority, i.e., Tech.1; "The firm may submit ANF 4E showing wastage claimed" The case stands deferred to 30.12.2021	

Case No.	66 / NC/6/MEET/Oct/202122/6
Case Status	Case Deferred
Party Name	GELTEC PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ Oct/ 202122/ 6 and 11/11/2021
HQ File Number	HQRNORM APPLY 00214693AM22
RA File Number	03AA04082853 AM22
Licence No and Date	0311007730/17/10/2021
Norms Committee Decision: NC considered the case as per agenda and noted that the application of the firm is under examination of the Technical Authority, i.e, Tech.2 for comments. The Committee decided to request Tech.2 to expedite their comments. The case stands deferred to 30.12.2021	

MINUTES OF MANUAL CASES OF NC-6 MEETING NO. 06 DATED 11.11.2021

Case No. M-66	Party Name: M/s Drytech Processes (I) Pvt. Ltd.	Meet No/Date: NC/6/MEET/Oct/202122/6 dated 11.11.2021	Approved
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HQ File : 01/85/171/00147/AM21/ DES.VI M-66	RLA File : 03/94/040/00374/AM21	Lic.No/Ecom No. 03/92/005/91300/0696/3968 dated 10.08.2020
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Subject Application of M/s Drytech Processes (I) Pvt. Ltd. for enhancement of quantity of export of Vegetable Fatbase Powder (Containing 27% to 29% Palm Fat), Vegetable Fatbase Powder (Containing 34% to 36% Palm Fat), Vegetable Fatbase Powder (Containing 23% to 25% Palm Fat), Vegetable Fatbase Powder (Containing 19% to 21% Palm Fat) and Vegetable Fatbase Powder (Containing 31% to 33% Palm Fat) against import of Refined Bleached and Deodorized Palmolein (RBD Palmolein), Acid Casein, etc.

Decision: NC considered the case as per agenda and noted that norms on the above mentioned application of the firm was fixed in M.No. 08/85 dated 03.12.2020 on the basis of the comments of the Technical Authority, i.e., MoFPI furnished vide OM No. 4(18)/2014-DGFT dated 17.09.2020 and restricted to import quantity to 500 MT. The representatives of the firm appeared for PH and pleaded for enhancement of the quantity of the import item. The Committee with due deliberation acceded to the proposal for further enhancement of import quantity. Accordingly, the import quantity has further been enhanced twice in M.No.10/85 dated 03.12.2020 (500MT) and also in M.No.02/85 dated 17.06.2021 (1000MT). Thus a total of 2000 MT of RBD Palmolein has already been permitted for import. The firm has now requested for further enhancement. The Committee considered the request of the firm and based on the export completed by the firm, the Committee decided for further enhancement of the export/import items as given below;

Export Item

1	Vegitable Fatbase powder (containing 27% to 29% of Palm Fat)	3854.000 MT
2	Vegitable Fatbase powder (containing 34% to 36% of Palm Fat)	3489.000 MT
3	Vegitable Fatbase powder (containing 23% to 25% of Palm Fat)	3108.000 MT
4	Vegitable Fatbase powder (containing 19% to 21% of Palm Fat)	2326.000 MT
5	Vegitable Fatbase powder (containing 31% to 33% of Palm Fat)	527.000 MT

Import Item

1	Refined Bleached and Deodorized Palmolein (RBD Palmolein)	3657.000 MT
2	Acid Casein	268.000 MT

Other terms and conditions mentioned in minutes of M.No.08/85 dated 03.12.2020 against

the above mentioned case will remain unchanged.

RA may take subsequent consequential action accordingly.

Case No. M-67	Party Name: M/s R.K. Agro Export Pvt. Ltd.	Meet No/Date: NC/6/MEET/Oct/202122/6 dated 11.11.2021	Rejected
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M-67	HQ File : 01/85/050/00061/AM20/ DES.VI	RLA File : 05/24/040/00236/AM20	Lic.No/Ecom No. 0510411343 24.07.2019	dated
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Subject Application of M/s R.K. Agro Export Pvt. Ltd. for fixation of norms for export of Instant Freeze Dried Coffee (Premium Blend} against import of Freeze Dried Cooffee extract Raw Material.

Decision: NC considered the case as per agenda and noted that the firm exports Instant Freeze Dried Coffee (Premium Blend) by importing Freeze Dried Coffee Extract Raw Material. However, even after blending the quantity of import and export items remain unchanged. It seems that there is not any blending in the export item and the same imported material is exported by the firm. Accordingly, the Committee, decided to reject the case with direction to the firm to pay Customs Duty and applicable interest for regularisation of the case.

RA may take subsequent consequential action accordingly.

Case No. M-68	Party Name: M/s Geltec Pvt.Ltd	Meet No/Date: NC/6/MEET/Oct/202122/6 dated 11.11.2021	Status:Deferred
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M-68	HQ File : HQRNORMAPPLY00048084AM22	RLA File :	Lic.No/Ecom No. 0311006520 29.08.2021	Defer Date:30.12.2021 dated
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Subject Application of M/s Geltec Pvt.Ltd. for modification of norms fixed on the above mentioned application of the firm in M.No. NC/6/MEET/May/202122/1 dated 27.05.2021 under Para 4.06 of HBP, 2015-20.

Decision: NC considered the case as per agenda and noted the presentation given by the representatives of the firm appeared for PH before the Norms Committee in the physical meeting held on 11.11.2021 in Udyog Bhawan, New Delhi. The Committee requested the firm to give a written submission for further examination of the case by the Technical Authority.

The case stands deferred to 30.12.2021.